

**Misbehaviour with African women in Delhi**

2279. DR. BHARATKUMAR RAUT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some African women gave statement before a Magistrate accusing of misbehaviour and assault by a Minister of Delhi Government and his supporters in the midnight of January 15-16 at Khirki Extension in Malviya Nagar, New Delhi;

(b) whether these Ugandan nationals were allegedly forced by the said Minister to undergo medical tests at AIIMS and police officers were forced to arrest them on the charge of running drug and sex rackets;

(c) whether any FIR has been lodged by the police and if so, the details of the accused; and

(d) the action Delhi Police has taken/proposes to take in this case?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (d) On the complaint of one Ugandan woman, a case *vide* FIR No. 76/14 dated 19.1.2014 u/s 153A/323/354/506/ 509/ 452/427/ 147/149 IPC, P.S. Malviya Nagar, New Delhi has been registered against unknown persons, on the direction of Hon'ble Court u/s 156(3) Cr. PC.

**Guidelines regarding clemency to death row convicts**

2280. DR. CHANDAN MITRA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are any guidelines to regulate grant of clemency to death row convicts under Article 72;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the steps taken by Government to have a transparent procedure based on objectively verified parameters while examining and recommending such cases of clemency?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (d) No specific guidelines can be framed for examining the mercy petitions due to vast majority of different types of cases